

IN THE NATIONAL COMPANY LAW TRIBUNAL,  
MUMBAI BENCH

CSA NO. 775 OF 2017

Under Section 230-232 of the Companies Act,  
2013

In the matter of Scheme of Arrangement between Godrej Vikhroli Properties India Limited ('GVPIL' or 'the Demerged Company') and Godrej Green Homes Limited ('GGHL' or 'the Resulting Company 1') and Godrej Highrises Properties Private Limited ('GHPPL' or 'the Resulting Company 2') and their respective shareholders

Godrej Vikhroli Properties India Limited,

....Applicant Company

Order delivered on 3<sup>rd</sup> August, 2017

Coram:

SH. M. K. Shrawat, Hon'ble Member (J)

SH. Bhaskara Pantula Mohan, Hon'ble Member (J)

For the Petitioner(s): Mr. Rajesh Shah with Mr. Ahmed M Chunawala i/b M/s. Rajesh Shah & Co., Advocate for the Petitioner.

Per: M. K. Shrawat, Member (J)

**UPON** the application of the Applicant Company above named by a Company **AND UPON HEARING** Mr. Rajesh Shah with Mr. Ahmed M Chunawala i/b M/s. Rajesh Shah & Co, Advocates for the Applicant Company, **AND UPON READING** the Affidavit dated 6<sup>th</sup> day of July, 2017 of Mr. Ashish Karyekar, Authorised Signatory of the Applicant Company, in support of the Application and the Exhibits therein referred to, **IT IS ORDERED THAT:**

1. A meeting of the Equity Shareholders of the Applicant Company, be convened and held at The Auditorium, Godrej One, Pirojshanagar, Eastern Express Highway, Vikhroli (East), Mumbai - 400 079 on

Thursday, 7th September, 2017 at 10 a.m. for the purpose of considering and, if thought fit, approving, with or without modification(s), the proposed Scheme of Arrangement between Godrej Vikhroli Properties India Limited ('GVPIL' or 'the Demerged Company') and Godrej Green Homes Limited ('GGHL' or 'the Resulting Company 1') and Godrej Highrisers Properties Private Limited ('GHPPL' or 'the Resulting Company 2') and their respective shareholders ('the Scheme' or 'this Scheme').

2. At least 30 clear days before the said meeting of the Shareholders of the Applicant Company to be held as aforesaid, a notice convening the said Meeting at the place, day, date and time aforesaid, together with a copy of the Scheme, a copy of the Explanatory Statement required to be sent under Section 230 of the Companies Act, 2013 and the prescribed Form of Proxy, shall be sent by Registered Post or by Air Mail or by courier or by speed post or by hand delivery to each of the Shareholders of the Applicant Company at their respective registered or last known addresses or by e-mail to the registered e-mail address of the Shareholders as per the records of the Applicant Company or can be obtained free of charge at the Registered Office of the Applicant Company as aforesaid and shall also be published once each in 'Free Press Journal' in English and 'Navshakti' in Marathi.
3. The Applicant Company undertakes to:
  - i. issue Notice convening meeting of the shareholders as per Form No. CAA.2 (Rule 6) of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016
  - ii. issue Statement containing all the particulars as per Section 230 of the Companies Act, 2013;
  - iii. issue Form of Proxy as per Form No. MGT-11 (Rule 19) of the Companies (Management and Administration) Rules, 2014; and
  - iv. advertise the Notice convening meeting as per Form No. CAA.2 (Rule 7) the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

The undertaking is accepted.

M/17

4. That Mr. Anubhav Gupta, Director of the Applicant Company and failing him, Mr. Neeraj Gupta, Director of the Applicant Company and failing him, Mr. Rajib Das, Director of the Applicant Company and failing him, Mr. Surender Varma, Authorised Signatory and failing him, Mr. Ashish Karyekar, Authorised Signatory and failing him, Mr. Amit Kumar, Authorised Signatory, shall be the Chairman of the aforesaid meeting of the Equity Shareholder of the Applicant Company to be held at The Auditorium, Godrej One, Pirojshanagar, Eastern Express Highway, Vikhroli (East), Mumbai - 400 079 on Thursday, 7th September, 2017 at 10 a.m. or any adjournment or adjournments thereof. The Scrutinizer for the meeting shall be Mr. Kalidas Vanjpe, Practicing Company Secretary (CP No.:- 3413 / Membership No. FCS - 7132).
5. The Chairman appointed for the aforesaid Shareholders Meeting to issue the notices of the Meeting referred to above. The said Chairman shall have all powers under the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 in relation to the conduct of the meeting(s), including for deciding procedural questions that may arise or at any adjournment thereof or any other matter including an amendment to the Scheme or resolution, if any, proposed at the meeting by any person(s).
6. The quorum for the aforesaid meeting of the Shareholders shall be as prescribed under Section 103 of the Companies Act, 2013.
7. The voting by proxy or authorised representative in case of body corporate be permitted, provided that a proxy in the prescribed form/ authorisation duly signed by the person entitled to attend and vote at the meeting, is filed with the Applicant Company at its Registered Office at 5<sup>th</sup> Floor, Godrej One, Pirojshanagar, Eastern Express Highway, Vikhroli East, Mumbai - 400 079, Maharashtra, India, not later than, 48 hours before the aforesaid Shareholders meeting as required under Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
8. The value and number of the shares of each member shall be in accordance with the books/ register of the Applicant Company or depository records and where the entries in the books / register /

depository records are disputed, the Chairman of the Meeting shall determine the value for the purpose of the aforesaid meeting and his decision in that behalf would be final.

9. The Chairman to file an affidavit not less than seven days before the date fixed for the holding of the meeting and do report this Tribunal that the direction regarding the issue of notices and advertisement have been duly complied with as per Rule 12 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
10. The Chairman to report to this Tribunal, the result of the aforesaid meeting within thirty days of the conclusion of the meeting, and the said report shall be verified by his Affidavit as per Rule 14 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
11. That there are no Secured Creditors of the Applicant Company as stated in paragraph 22 of the Application.
12. That Learned Counsel for the Applicant submits that since the scheme is an arrangement between the Applicant Company and its respective shareholders only a meeting of the Shareholders is proposed to be held in accordance with the provisions of Section 230 (1) (b) of the Companies Act, 2013. This bench hereby directs the Applicant Company to issue notice to all its Unsecured creditors as required under section 230 (3) of the Companies Act, 2013 with a direction that they may submit their representations, if any, to the Tribunal and copy of such representations shall simultaneously be served upon the Applicant Company.
13. The Applicant to serve the notice upon the Regional Director, Western Region, Ministry of Corporate Affairs, Mumbai Maharashtra, pursuant to Section 230(5) of the Companies Act, 2013 as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016. If no response is received by the Tribunal from Regional Director within 30 days of the date of receipt of the notice it will be presumed that Regional Director and/ or Central Government has no objection to the proposed Scheme as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

14. The Applicant to serve the notice upon the concerned Registrar of Companies, pursuant to Section 230(5) of the Companies Act, 2013 as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016. If no response is received by the Tribunal from the Registrar of Companies within 30 days of the date of receipt of the notice it will be presumed that Registrar of Companies has no objection to the proposed Scheme as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
15. The Applicant to serve the notice on the Deputy Commissioner of Income Tax, Circle 14 (1) (2), Aayakar Bhavan, 4th Floor, M.K. Road, Mumbai - 400 020 within whose jurisdiction the Applicant Company's assessment are made, pursuant to Section 230(5) of the Companies Act, 2013 as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016. If no response is received by the Tribunal from the Income Tax Authority within 30 days of the date of receipt of the notice it will be presumed that Income Tax Authority has no objection to the proposed Scheme as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
16. The Applicant to file an affidavit of service of the directions given by the Tribunal not less than seven days before the date fixed for the holding of the meetings and do report to this Tribunal that the direction regarding the issue of notices have been duly complied with.

Sd/-

Bhaskara Pantula Mohan, Member (J)

Sd/-

M. K. Shrawat, Member (J)

Date: 03/08/2017